

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**E.P. No. 1 of 2012 in
Appeal No. 21 of 2006**

Dated : 6th September, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Chhattisgarh State Power Distribution Co. Ltd. ... Appellant(s)
Versus
Gujarat Urja Vikas Nigam Ltd. & Ors.Respondent(s)**

Counsel for the Appellant (s) : Mr. Suparna Srivastava

**Counsel for the Respondent(s): Mr. M.G. Ramachandran
Mr. Anand K. Ganesan with
Mr. P.J. Jain (Rep.) for GUVNL
Mr. Abhishek Mitra for R.2
Mr. G. Umapathy for R.4**

**E.P. No. 2 of 2012 in
Appeal No.21 of 2006**

**Maharashtra State Electricity Distribution Co. Ltd. ... Appellant(s)
Versus
M.P. Power Trading Co. Ltd. & Ors.Respondent(s)**

Counsel for the Appellant (s) : Mr. Abhishek Mitra

**Counsel for the Respondent(s): Mr. G. Umapathy for R.1
Ms. Suparna Srivastava for R.3**

ORDER

It is now pointed out that the Judgment rendered by this Tribunal has been implemented.

It is represented by Mr. G. Umapathy, the learned counsel that the last installment payable by Madhya Pradesh will be paid on or before 30.09.2012. This statement is recorded.

With this observation, these Execution Petitions are disposed of.

(Rakesh Nath)
Technical Member

ts/mk

(Justice M. Karpaga Vinayagam)
Chairperson